

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

203. RCP(IB)/6(MB)2023

**IN THE MATTER OF**

Jammu And Kashmir Bank Limited

VS

Essel Infraprojects Limited

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 13.02.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

SHRI. SANJIV DUTT  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Vinodini Srinivasan (PH)  
For the Respondent: Adv. Rafeeq Peermohideen (VC)

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**ORDER**

On the request of the Ld. Counsel for the Corporate Debtor, the present matter is adjourned to **20.02.2024 for final arguments.**

Sd/-  
SANJIV DUTT  
Member (Technical)

Sd/-  
REETA KOHLI  
Member (Judicial)

Shubham